

High Court of Jammu and Kashmir at Jammu

ORDER

No:- 1246

Dated:- 22-12-17

In terms of Jammu and Kashmir Judicial Officers (Allowances, Amenities and Advances) Rules, 2015 issued vide SRO 334 dated 23.09.2015, the Judicial Officer named below are permitted to avail the Leave Travel Concession (LTC) during the period detailed against each of them:-

| Sr.No | Name of the officer S/Shri | Permitted to avail LTC during the period |
|-------|--|--|
| 1. | Mohammad Ashraf Malik, (District & Sessions Judge) President, District Consumer Protection Forum, Srinagar | w.e.f. 1 st January, 2018 |
| 2. | Farooq Ahmad Bhat, Joint Registrar (Judicial/Protocol), High Court Wing, Srinagar | w.e.f. 15 th January, 2018 |
| 3. | Manjit Rai, Special Mobile Magistrate, Passenger Tax, Jammu | w.e.f. 24 th December, 2017 to 3 rd January, 2018 |

By Order

(Sanjay Dhar)
Registrar General

No:- 53709-94/98 Dated:- 22-12-17

Copy to the:-

1. Registrar Judicial, High Court Wing, Srinagar.
2. Principal District & Sessions Judge, Jammu.
3. Shri Mohammad Ashraf Malik, (District & Sessions Judge),
President Divisional Consumer Protection Forum, Srinagar.
4. Shri Manjit Rai, Special Mobile Magistrate, Passenger Tax,
Jammu.
5. Chief Accounts Officer, High Court of J&K, Jammu.

6. ~~Incharge MIA for uploading on the website.~~

Registrar General